

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.82/(MAH)/2013
CA No.

CORAM:



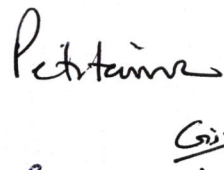
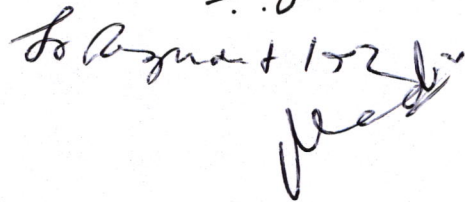
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2017

NAME OF THE PARTIES: Mrs. Girija K. Kutty
V/s.
M/s. Modulux Shipping Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	KVK Kutty	Director - Respondent 2	
2	Mr. Bhavik Menek Adv Adv Mr. V.N. Ajikumar	Advocate Petitioner	
3	Mrs. Girija Girija Kutty	Director Petitioner	
4	Mr. P. Mannadiar	Advocate	

COMMON ORDER

CA Nos. 137/2011 & 149/2013 in TCP No. 18/397-398/CLB/MB/MAH/2013
CP No. 82/397-398/CLB/MB/MAH/2013

1. Both these Petitions are connected with each other.
2. The Petitioner in person is present. Respondent No. 2 in person is present.
Both the sides are duly represented by Learned Representatives.

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3. On the last occasion it was recorded that the "Terms of Mutual Settlement" have been submitted in the Office of NCLT, however, the same is in the shape of "Affidavit of Settlement" of the Respondent No. 2 in both the Petitions, identically submitted on 27.01.2017, which means that on the last date of hearing there was no acceptance or counter offer from the side of the Petitioner.
4. Vide Para 3 of the Order dated 27.02.2017 Petitioner was granted time to peruse the terms and conditions of the settlement and revert back on 24.03.2017. Thereafter the Matter was listed for hearing today.
5. From the side of the Petitioner no formal document as a Counter offer or acceptance of the proposal of the Respondent No. 2 has been placed on record, however seeking further time. Time is granted.
6. In case there is no response or communication from the side of the Petitioner pertaining to settlement on or before 24.04.2017, then the matter shall be heard on merits.
7. Both the Petitions are now listed for Final Hearing on **03.05.2017**. Date is duly communicated to both the sides.

Dated: **03.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)